



**IN THE INCOME TAX APPELLATE TRIBUNAL  
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT  
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA Nos.664, 665, 666 & 668/LKW/2018

Assessment Years: 2010-11, 2011-12, 2012-13 & 2014-15

Subodh Agarwal 2A/220, Azad Nagar Kanpur	v.	Dy. CIT Central Circle I Kanpur
TAN/PAN:ABNPA4910B (Appellant)		(Respondent)

Appellant by:	Shri Rakesh Garg, Advocate		
Respondent by:	Smt. Sheela Chopra, CIT (DR)		
Date of hearing:	23	06	2021
Date of pronouncement:	23	06	2021

**ORDER**

**PER A.D. JAIN, V.P.:**

These are assessee's appeals against the orders of the Id. CIT(A)-IV, Kanpur, all dated 27/09/2018, for assessment years 2010-11, 2011-12, 2012-13 & 2014-15.

2. At the outset, it was noticed that the assessee has submitted applications, received by the Registry of this Office on 23.06.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Kanpur has issued certificates in Form No.3 on 30.07.2020, 30.07.2020, 29.10.2020 and 30.07.2020 respectively under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeals. Id. DR has no objection. Accordingly, we permit the assessee to withdraw the appeals.

3. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 23/06/2021.

Sd/-  
[T. S. KAPOOR]  
ACCOUNTANT MEMBER

Sd/-  
VICE PRESIDENT  
[A. D. JAIN]

DATED:23/06/2021

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar